

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.367/MP/2025

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking compensation as per the Pilot Power Sale Agreement dated 29.10.2018 between North Bihar Power Distribution Company Limited/ South Bihar Power Distribution Company Limited and PTC India Limited for supply of 75 MW of power.

Petitioner : North Bihar Power Distribution Company Ltd. and Anr.

Respondent : PTC India Limited (PTCIL)

Petition No.422/MP/2025

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking compensation as per the Pilot Power Sale Agreement dated 29.10.2018 between North Bihar Power Distribution Company Limited/ South Bihar Power Distribution Company Limited and PTC India Limited for supply of 125 MW of power.

Petitioner : North Bihar Power Distribution Company Ltd. and Anr.

Respondents : PTC India Limited (PTCIL) and Anr.

Date of Hearing : **17.09.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Ravi Nair, Advocate, Bihar Discoms
Ms. Janhavi Johar, Advocate, Bihar Discoms
Shri Ravi Kishore, Advocate, PTCIL
Ms. Deepti Dash, Advocate, PTCIL
Shri Hemant Singh, Advocate, JITPL
Shri Lakshyajit Singh, Advocate, JITPL
Shri Harshit Singh, Advocate, JITPL

Record of Proceedings

At the outset, the learned counsel for the Petitioners requested an adjournment due to the non-availability of the arguing counsel.

2. The learned counsel for the Respondent, PTCIL, submitted that the Petitioners have already sought multiple adjournments in the matters. The Learned counsel further pointed out that although the Petitions were filed by Bihar Discoms, the e-filing



portal reflects that they were filed by Bihar State Power Holding Company Limited (BSPHCL). The learned counsel submitted that the Petitioners have previously taken a plea in another case that these entities, i.e., Bihar Discoms and BSPHCL, are different.

3. In response, the learned counsel for the Petitioners requested an adjournment as a last opportunity. He also sought liberty to take up the issue concerning the e-filing portal with the Registry.

4. Considering the above submissions, the Commission acceded to the request of the learned counsel for the Petitioners and adjourned the matters as a last opportunity.

5. The Petitions will be listed for hearing on **25.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)